GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 3/2017-Customs

New Delhi, the 2nd February, 2017

G.S. R. (E).—In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 27/2011-Customs, dated the 1st March, 2011, published in the Gazette of India, Extraordinary, vide number G.S.R.153(E), dated the 1st March, 2011, namely :-

In the said notification, in the Table, after serial number 24D and the entries relating thereto, the following serial numbers and entries shall be inserted, namely:-

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>HS Code</th>
<th>Description</th>
<th>Rate</th>
</tr>
</thead>
<tbody>
<tr>
<td>24E</td>
<td>2606 00 90</td>
<td>Other aluminium ores including laterite</td>
<td>15%</td>
</tr>
<tr>
<td>24F</td>
<td>2606 00 90</td>
<td>All goods, other than goods mentioned at serial number 24E</td>
<td>Nil</td>
</tr>
</tbody>
</table>

[F.No.334/7/2017 -TRU]

(Mohit Tewari)

Under Secretary to the Government of India

Note.- The principal notification No.27/2011-Customs, dated the 1st March, 2011 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 153(E), dated the 1st March, 2011 and last amended, vide notification No.43/2016-Customs, dated the 26th July, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.740(E), dated the 26th July, 2016.